

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1

(MP) CP(IB) 82 of 2020

Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.11.2020

Name of the Company:

Mahendra Singh Rawat

V/s

Maa Peetambra Sugar & Power

Section:

9 of Insolvency and Bankruptcy Code, 2016

ORDER


Learned Counsel Mr. Shivram Ganeshan appeared for the Operational Creditor.

The **Operational Creditor** has filed the application under Section 9 of the Insolvency & Bankruptcy Code.

We hereby direct Operational Creditor to serve **Notice** to the Corporate Debtor by speed post as well as E-mail. The Affidavit of proof of service to be filed within two weeks.

The matter stands adjourned to 15.01.2021 for further consideration.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 12th day of November, 2020.